

(16)

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH; JODHPUR**

ORIGINAL APPLICATION NO.247/2008

Date of order: 08.08.2011

CORAM:

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Suresh Kumar Saini S/o Sh. Ganpat Ram, aged about 34 years, Ward No. 17, Sahaba, Tehsil Taranagar, District Churu,

...Applicant.

Mr. Anish Ahmad, counsel for applicant.

VERSUS

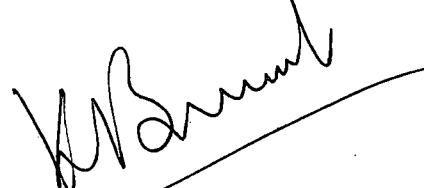
1. The Union of India,
Through the Secretary,
Ministry of Postal & Communication, Government of India,
Dak, Bhawan, New Delhi.
2. The Superintendent of Post Office,
Churu, Division Churu (Raj.)
... Respondents.

Mr. Ankur Mathur proxy for
Mr. Vinit Mathur, counsel for respondents.

ORDER (Oral)

(Per Hon'ble Dr. K.B. Suresh, Judicial Member)

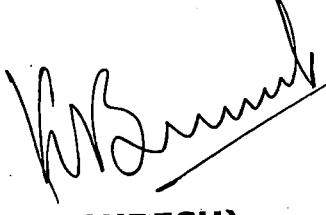
- Heard counsel for both the parties.
- Learned counsel for the respondents points out that he has filed reply in which a letter dated 25.4.2011 which is apparently written by the applicant himself. The aforesaid letter is attested by the Superintendent of Posts.
- Therefore, in view of above, we are not inclined to continue these proceedings. On going through the reply, the applicant was



apparently not selected to participate in the direct selection, as stated by the applicant, ~~and apparently~~ but now it appears that the selection procedure was with his juncture. Therefore, as he has filed a frivolous proceeding and wasted adjudication time, we feel that a cost of Rs.5000/- be imposed on the applicant to be payable to the Legal Services Authority of Rajasthan State to be utilized for poor and genuine litigants.

4. A copy of this order be sent to the Legal Service Authority of Rajasthan State for them to recover this amount from the applicant.
5. In view of the above, the present OA is dismissed with cost of Rs. 5000/-.


(SUDHIR KUMAR)
ADMINISTRATIVE MEMBER


(DR. K.B. SURESH)
JUDICIAL MEMBER

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